

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No. 603 OF 2005

Thursday, this the 8th day of September, 2005.

CORAM :

HON'BLE Mr.K.V.SACHIDANANDAN, JUDICIAL MEMBER

K.S.Viswanath
SRM (Retd), RMS, Thiruvananthapuram
Residing at : Parvathy Nivas, Paliakara,
Thiruvalla : **Applicant**

(By Advocate Ms.Lekshmi G.R)

Versus

1. Union of India represented by the
Secretary to the Government,
Ministry of Communications
Department of Posts, Govt. of India
New Delhi.
2. The Chief Postmaster General,
Kerala Circle, Thiruvananthapuram : **Respondents**

(By Advocate Mr. T.P.M.Ibrahim Khan, SCGSC)

The application having been heard on 08.09.2005, the Tribunal on the same day delivered the following :

O R D E R (Oral)

HON'BLE Mr. K.V. SACHIDANANDAN, JUDICIAL MEMBER

The claim of the applicant is that he retired on 31.04.2005 on transfer from Trivandrum RMS Division to Thiruvalla. He was not granted the CGIS benefits , composite transfer grant and other allowances of transfer and 10 days preparatory leave. Aggrieved by the said inaction on the part of the respondents, the applicant has filed this O.A seeking the following reliefs:-

- i. To direct the respondents to sanction and disburse composite transfer grant and other allowances of transfer and 10 days preparatory leave/joining time for the applicant on his regular transfer from the post of Superintendent, Lakshadweep/Thiruvalla Postal Division to the post of SRM, RMA Division, Trivandrum

- ii. To direct the respondent to sanction and disburse 5 days leave encashment to the applicant
- iii. To direct the respondent to sanction and disburse CGIS benefit due for the applicant
- iv. Grant the cost of this Original Application.

2. Ms.Lekshmi, G.R , learned counsel appeared for the applicant and Mr.T.P.M.Ibrahim Khan, SCGSC appeared for the respondents.

3. When the matter came up, the learned counsel for applicant submitted that the OA may be disposed of by directing the 2nd respondent to dispose of Annexure A-3 and A-4 representations within a time frame. The learned counsel for respondents submitted that he has no objection in adopting such a course of action.

4. In the light of the submissions made by the learned counsel on both sides and in the interest of justice, the 2nd respondent shall consider and dispose of the representations within a period of two months from the date of receipt of copy of this order. In case, the respondents find that the applicant is entitled to the benefit, the same may be disbursed to the applicant within two months thereafter. The applicant shall forward the copies of the representations (Annexure A-3 & A-4) to the 2nd respondent forthwith.

5. The O.A. is disposed of as above. No order as to costs.

Dated, the 8th September, 2005.



K.V.SACHIDANANDAN
JUDICIAL MEMBER

vs